

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1271(ND)2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2018.**

**NAME OF THE COMPANY: M/s. Pradeep Agarwal V/s. M/s. Faith Health
Care Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: Mr. Vaibhav Jain, Advocate for the Petitioner

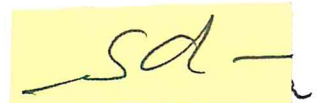
ORDER

Ld. Counsel for the applicant/petitioner wishes to withdraw the petition on grounds of certain technical defaults with a liberty to file afresh on the same cause of action.

Dismissed as withdrawn. Liberty granted subject to statutory limitation.



**(Deepa Krishan)
Member (T)**



**(Ina Malhotra)
Member (J)**